

hgyyuuFIR No. 714/2017

PS: Burari

State V. Rajesh and Others

u/s 365/376D/342/328/323 IPC

29.06.2020

Present: IO/WSI Sushila in person.

Reply filed by IO.

The Ahlmad of this court has made a telephonic call to the counsel for applicant/accused who has mentioned his name, chamber number as well as mobile number on the format of the bail application and the name is mentioned as 'Mukesh Singh' and mobile number has been mentioned as 9212449644. After making call by the Ahlmad of this court from his mobile number i.e. 9911001678 to mobile number 9212449644 and after attending the call, the counsel whose name has been mentioned on the format of the bail application of the applicant/accused Rajesh, has told that he has not filed any such application of the applicant/accused and the same could have been mentioned by the steno on the format of this application.

At this stage, Ld. Counsel for applicant/accused Sh. Mukesh Singh has appeared in the court and inquired about the bail application from the Ahlmad and Ahlmad has brought to his notice that he has mentioned the wrong mobile number of the Ld. Counsel for the applicant/accused on the format of the bail application and has also brought this fact to the notice of the court and Ld. Counsel for applicant/accused who appeared in the court has submitted that he wants to withdraw the present bail application with the liberty to file afresh after



mentioning his correct mobile number, name and enrolment number.

Heard. In view of the submissions, the present bail application of applicant/accused Rajesh is hereby dismissed as withdrawn with the liberty to file fresh bail application of accused Rajesh, after mentioning the correct mobile number as well as the enrolment number of the Ld. Counsel for the applicant/accused.

Bail application be consigned to record room.



(SATISH KUMAR)

ASJ/SPECIAL JUDGE (SFTC-2)

Central/THC/Delhi

29.06.2020